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CENTRAL ADMINISTRATIVE TRIBUNAL  
PRINCIPAL BENCH  
NEW DELHI

CP NO. 398/2005 IN

OA NO. 194/2005

**This the 3rd day of October, 2005**

HON'BLE MR. JUSTICE M.A.KHAN, VICE CHAIRMAN (J)

HON'BLE MR. D.R.TIWARI, MEMBER (A)

Inderjeet & others

1. Zile Singh
2. Prabhu Dutt Sharma

(By Advocate: Sh. Sachin Chauhan)

Versus

1. Sh. Surender Singh Aroa,  
Union of India  
Through the Secretary to the  
Govt. of India, Ministry of Information  
And Broadcasting, Shastri Bhawan,  
New Delhi.
2. Sh. K.S.Sharma,  
Parsar Bharati,  
Through its Chief Executive Officer,  
Copernicus Marg, Mandi House,  
New Delhi-1.
3. Sh. S.P.Gaur,  
U.P.S.C.  
Through its Secretary, Shahjahan, Road,  
Dholpur House,  
New Delhi.
4. Sh. A.N.Tiwari,  
Union of India through  
Secretary, D.O.P.T.,  
Ministry of Personnel Pension and Public  
Grievances, North Block,  
New Delhi.
5. Sh. Brjeswar Singh,  
Director General,  
All India Radio,  
Parliament Street,  
New Delhi.

(By Advocate: Sh. B.S.Jain)

ORDER (ORAL)


Hon'ble Mr. Justice M.A.Khan, Vice Chairman (J)

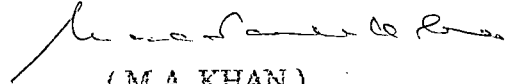
By a separate order passed in MA-1874/2005 the respondent had been granted time to implement the order of the Tribunal dated 8.12.2004 by 31.12.2005. In view of

*[Signature]*

(22)

this we dispose of this CP with liberty to the applicant to file afresh in case the order of  
the Tribunal is not implemented by 31.12.2005.

  
( D.R. TIWARI )  
Member (A)

  
( M.A. KHAN )  
Vice Chairman (J)

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